

OFFICE OF THE LD. PRINCIPAL DISTRICT & SESSIONS JUDGE

(HQs) TIS HAZARI COURTS: DELHI

No. 40611 Library/Law-software/2025 Dated 20 JUN 2025

Notice

Inviting Tender/quotations for the Purchase for Library of the journals/ e-journals / online database, (1) online version of Apex Decision Both (DHC and SC), (2) Online version of SCC, (3) DLT and AIR Hard copy/their online version for bulk / institutional subscription for year 2025.

The office of the Ld. Principal District & Sessions Judge (HQs) Tis Hazari Courts, Delhi propose to purchase the above-mentioned library items/publications for the use of Court as well as for Residential Library of the Judicial Officers of the Delhi District Courts. Hence office invites quotations from eligible interested company /authorized vendors / proprietors /distributors to send the quotations in sealed cover of the following Terms and Conditions.

A:-General :-Terms and Conditions for the quotation to be followed:-

1. No quotation Shall be received through email or in open envelop ;If sent by anyone, same will be rejected.
2. The supplier should quote the rates for bulk/institutional subscriptions. The rate so quoted shall be inclusive of all applicable taxes and no separate charges will be paid for the transportation etc.,
3. The quotations submitted will be evaluated by the Centralized Library Committee both financially and technically on the date of quotation opening or on day as may be fixed by the Centralized Library Committee. The quotations will be opened in the presence of representative of bidders.
4. In case of journals any page is found missing, partly damaged or not readable etc., copy of such journal shall not be accepted and the

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supplier shall be bound to replace the same immediately without any objection otherwise the cost of the entire set of the journal shall be deducted.

5. The Centralized Library Committee/ purchasers reserves the right at their sole discretion, unconditionally and without assigning any reasons.

- a):- To accept or reject the lowest quotation.
- b):- To accept any quotation in full or in part.
- c):- To reject quotation/offer not confirming to requirement of this office.
- d):- To recall the notice of this tender/quotation.

6. The Centralized Library Committee / purchaser reserves the right at their sole discretion, unconditionally and without assigning any reasons to increase or decrease the quantity of the proposed order. In case of the requirement, repeat order may also be placed for full or part quantity. The quantity of the order Shall be informed to the vendors before opening of the tender or at time of opening of the tender.

B:-Specific Conditions :-

1. The quotation so submitted shall specify that whether the above-mentioned online data base /e-journals / online version of above journals **are equipped with neutral citations or not, if not then how they will incorporate the same.**

2. The company / authorized vendor/ distributor / proprietor is also **to clarify whether, they can provide data with regard to usage of abovenoted online database of e-journals.**

3. The company / authorized vendor/ distributor / proprietor is also **to submit alongwith quotations proprietary item(s) certificate for the item(s)/article(s) noted above.**

The quotation shall be put/placed in the tender box in Library Branch, Room No 374, 3rd Floor, Main Building, Tis Hazari Courts, Complex, Delhi -110054 in sealed envelope super scribing:-

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“ Quotation for the Library of the journals /e-journals / online database (1) online version of Apex Decision Both (DHC and SC) (2) Online version of SCC, (3) DLT and AIR Hard copy/their online version/ for bulk / institutional subscription for year 2025” addressed to :-

The Chairperson, Centralized Library Committee,
Library Branch Room No 374, 3rd Floor, Main Building,
Tis Hazari Courts, Complex, Delhi.-110054.

The sealed quotation should be placed in the tender Box on or before **25-06-2025 till 4.00 p.m..** The tender Box will be sealed/closed after this date at noted time and no quotation will be accepted thereafter.

To:-

1. ✓ The website Committee with request to make necessary arrangement for the uploading of this notice on the official website of Delhi District Courts.
2. The Ld. Officer Incharge, Care Taking Branch, at all Delhi District Courts Complex(s) to make necessary arrangement for the fixation/pasting of this notice at the conspicuous place so that maximum number of eligible interested company / authorized vendor / proprietors / distributors can notice.
3. M/s A.D. Publishers Pvt. Ltd., Regd. Off.:-C-22, IInd Floor Chander Nagar A Block Janak Puri New Delhi:-110058. (Through Process Server & Speed Post).
4. D.L.T. Publications Pvt. Ltd., Regd. Office No. 5335, Gr. Floor, Jawahar Nagar, Kolhapur Road, Delhi.-110007 (Through Process Server & Speed Post).
and also at
- 4 (a) Sale office at #4 (Civil Wing), Tis Hazari Courts, Delhi;-110054. (Through Process Server & Speed Post).

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5. M/s Eastern Book Company Pvt., Ltd., 5-B, Atma Ram House 1 Tolstoy Marg, Connaught Place, New Delhi:-11001. (Through Process Server & Speed Post).
- (6) The Manager, All India Reporter Pvt. Ltd., Head Office at Congress Nagar, Nagpur – 440012 (M.S.) (Through Speed Post) and also at
- (6) (a) To Mr. Vijay Kumar, G.M. India (Retail), AIR Infotech Services Pvt. Ltd., AIR Café & Library, First Floor, New Lawyers Chamber Building, Rohini District Courts, New Delhi-110085 (Through Process Server & Speed Post).

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20/6/25

In-Charge Library,
Library Branch Room No 374, 3rd Floor, Main Building,
Tis Hazari Courts, Complex, Delhi.:-110054.

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